

(2)

Central Administrative Tribunal, Principal Bench

Original Application No.258 of 2003

New Delhi, this the 4th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Malhotra, Member (A)

Shri Someshwar
S/o late Shri Uma Shankar Mishra,
R/o E-4, D-I Type Flats,
San Martin Marg,
Chanakya Puri,
New Delhi-21

.... Applicant

(By Advocate: Shri Swaraj Kaushal, Sr. counsel with Shri
Ashwini Bhardwaj and Shri R.K. Handoo)

Versus

1. Union of India,
Through the Secretary to Govt. of India,
Ministry of Finance,
Department of Revenue,
Central Board of Excise and Customs
North Block, New Delhi.

2. The Under Secretary to Govt. of India,
Ministry of Finance,
Department of Revenue,
Central Board of Excise and Customs
North Block, New Delhi.

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that the applicant had been arrested. In pursuance of the arrest, an order of deemed suspension had been passed in terms of Rule 10 of CCS (CCA) Rules, 1965 but thereafter when the applicant had been admitted to bail, no further order had been passed in this regard.

2. We are not dwelling into this controversy because the applicant had submitted a representation copy of which is Annexure A-5. Therein, no such request had been made



and the representation had been rejected.

3. The applicant, if so advised, may represent to the respondents with respect to the prayers that are being made. The representation, if so made, necessarily shall be considered in accordance with law. Keeping in view the aforesaid, learned counsel states that he may be permitted to withdraw the present application with right to file a fresh O.A. in case need arises.

4. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Prmally
(S.K. Malhotra)

Member (A)

16 Aug
(V.S. Aggarwal)
Chairman

/dkm/